

12 hrs.

RE: MOTION FOR ADJOURNMENT

Shri Hem Barua (Gauhati): I had given notice of an adjournment motion about the integration of Dadra and Nagar Aveli into Indian territory, but you were pleased to intimate that it is not a matter for an adjournment motion. Subsequently some new developments have occurred.

Mr. Speaker: I am not going to allow this. I have repeatedly held that once I intimate that I refuse my consent to an adjournment motion the hon. Member ought not to raise it in the House immediately. If he does, then the purpose of my refusing consent will be absolutely defeated. The hon. Member converts himself into a Speaker and goes on like this. I have to decide one way or the other, and I come to a conclusion. I have repeatedly stated that that is not the last word. If an hon. Member satisfies me that there is something else also, then I will bring it up tomorrow—I will never hesitate to bring it up.

Shri Hem Barua rose—

Mr. Speaker: Let him wait and have patience. He can write to me or talk to me in my Chamber. My Chamber is part of the House. I dispose of questions, resolutions and other things in my Chamber. I do not bring them and dispose of them here in the House. In my office, the hon. Member may come and see me. If he does not want to come there, he can write to me. I will bring it up here tomorrow if he satisfies me.

—
12.02 hrs.

MOTIONS FOR ADJOURNMENT

Supreme Court Judgment re U.P. Sugarcane Cess Act, 1956

Mr. Speaker: I have received notice of an adjournment motion tabled by

Sarvashri Banerjee, Jadhav, Braj Raj Singh and a number of hon. Members relating to the judgment of the Supreme Court declaring the U.P. Sugarcane Cess Act of 1956 invalid.

Shri Braj Raj Singh (Ferozabad) rose—

Mr. Speaker: Let him wait for a while. I was of the view that this is a State subject, and therefore when the Supreme Court has declared it invalid, nothing more can be done here. Then hon Member Shri Braj Raj Singh has written to me saying that that cess includes some portion over which the Central Government has got control. He wanted, I think, to ask one question. What does he want to ask?

Shri Braj Raj Singh: My point was that while the Central Government fixes the price of sugar ex-factory, it includes in it the cane cess imposed by the U.P. Government. It is Rs. -[3]- per maund of sugarcane. That means for one maund of sugar they realise near about Rs. 2[1]. Cane cess was being imposed in U.P. since 1954 and subsequently in 1956 this Act was passed which has now been declared by the Supreme Court to be beyond the competence of the State legislature and therefore invalid. It was carried on after 1954 also and some crores of rupees are due to be realised . . .

Mr. Speaker: What is the point?

Shri Braj Raj Singh: The point is that since the Act has been declared invalid by the Supreme Court . . .

Mr. Speaker: When was it done?

Shri Braj Raj Singh: It was done yesterday. The Central Government have now got to see that the ex-factory price of sugar fixed by them is decreased at least. If they cannot realise the arrears from the factory owners, they can do this very well, namely, that they can decrease the ex-factory price of sugar by Rs. 2[1] per maund which shall be equivalent to